

MR. SPEAKER : I have told you that I have it under my consideration. Though this cannot be discussed under an adjournment motion. I have already admitted for Tuesday a Calling Attention Motion.

(*Interruptions*)

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum) : It is a very serious matter.

MR. SPEAKER : Does it become more serious by shouting ?

(*Interruptions*)

MR. SPEAKER ; I want to say that because the notices for calling attention motion came only this morning after 10 O'clock, I could not have taken them up on Monday. So, naturally the first available day to put it down for was Tuesday.

(*Interruptions*)

MR. SPEAKER : First available opportunity has been given.

PROF. K.K. TEWARY (Buxar) : We have given calling attention notices on an unprecedented situation in West Bengal Assembly. The Police was called.....  
(*Interruptions*).

MR. SPEAKER : It is my judgment which I have to give. It is I who have to decide. Before listening how can I say anything.

PROF. K.K. TEWARY : There has been gross violation of the Constitution in West Bengal Assembly. Every MLA has been guaranteed freedom of expression under the Constitution. It is a Centre subject because once a person is elected to the House, he enjoys certain constitutional privileges and freedom to express his views on the floor of the Assembly. But the constitutional guarantee has been violated. 470 MLAs have been beaten by the Police....(*Interruptions*).

MR. SPEAKER : I have heard your point. You said that the Speaker was manhandled. Right ?...

(*Interruptions*)

MR. SPEAKER : Now listen. Sit down. What I say is that I had heard with rapt attention and I expressed my view as to how we should conduct the House. I cannot interfere in the affairs of the State Assembly. I can only get a report obtained from the Speaker and then only I can know myself and tell the House I will get that done.

(*Interruptions*)

MR. SPEAKER : I am still on my legs.

देखिए देव साहब, असेम्बलियाँ और पार्लियामेंट इसीलिये बनाये गए कि लट्ठम-लट्ठा बाहर न होने पाए, और यहाँ बातचीत करके काम कर लें। असेम्बलियों में भी अगर लट्ठ चलने लगे तो कहाँ जायेंगे, क्या करेंगे ? मैं इन्हीं सारी बातों का पता करना चाहता हूँ। मैंने यही कहा कि सारी चीजों को जो भी कोई करता है, मैं किसी पार्टी के रैसपेक्ट में ही कहना चाहता हूँ कि जब तक आप डैकोरम नहीं रखेंगे, बात नहीं बनेगी।

SHRI SATYASADHAN CHAKRABORTY : I am not....(*Interruptions*)\*\*

MR. SPEAKER : Not allowed.

(*Interruptions*)\*\*

MR. SPEAKER : I will ask the Home Minister to get a report from the Speaker there.

12.11 hrs.

PAPERS LAID ON THE TABLE—Contd.

Notifications under Export (Quality Control and Inspection) Act, 1963

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :-

(i) The Export of Frozen Frog legs (Quality Control and Inspection) Amendment Rules, 1983, published in Notification No. S.O. 92 in Gazette of India dated the 14th January, 1984.

(ii) S.O. 427 published in Gazette of India dated the 18th February, 1984 containing corrigendum to Notification No. S.O. 3915 dated the 15th October, 1983.

[Placed in Library. See No. LT-7863/84]

Life Insurance Corporation of India (Daily Allowance and incidentals) Rules, 1983 and Notification under Finance Act, 1979

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) : I beg to lay on the Table—

(1) A copy of the Life Insurance Corporation of India (Daily Allowance and Incidentals) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 17 in Gazette of India dated the 14th January, 1984 under sub-section (3) of section 43 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-7864/84].

(2) A copy of Notification No. G.S.R. 88 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1984 together with an explanatory memorandum regarding exemption to the delegates in respect of their international journey to any place outside India at the close of the Third International Conference of Appellate Judges and Commonwealth Chief Justices being held in New Delhi from the 5th March to 10th March, 1984, from the payment of foreign travel tax, under section 41

of the Finance Act, 1979. [Placed in Library. See No. LT-7865/84].

Audit Report and Accounts of Marine Products Export Development Authority Cochin for 1982-83.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : Sir, on behalf of Shri P.A. Sangma;

I beg to lay on the Table a copy of the Audit Report (Hindi and English versions) on the Accounts of the Marine Products Export Development Authority, Cochin, for the year 1982-83 under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972. [Placed in Library, See N. LT-7866/84].

12.12 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1983-84

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) ; Sir, I beg to present a statement ( Hindi and English versions ) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1983-84.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1981-82

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to present a statement (Hindi and English versions) showing Demands for Excess Grants in respect of Budget (General) for 1981-82.